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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

09.07.2013

CP 40/2012 (OA No. 208/2011)

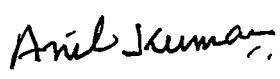
Mr. S. Shrivastava, Counsel for applicant.
Mr. Anupam Agarwal, Counsel for respondents.

Heard learned counsel for the parties.

This Tribunal vide order dated 30.05.2011 passed in OA No. 208/2011 had directed the respondents to reconsider the representation of the applicant and examine the allegation made against the Inquiry Officer and decide the same on merit by a speaking order. The respondents have filed their reply. In their reply, they have stated that the representation of the applicant was considered by the competent authority vide speaking order dated 20.09.2012 (Annexure CPR/1),

We have gone through the order dated 20.09.2012 passed by the competent authority and we are satisfied that substantial compliance has been made by the respondents. They have decided the representation of the applicant by a reasoned & speaking order. Therefore, in our considered view the present Contempt Petition does not survives. Hence it is dismissed. Notices issued to the respondents are hereby discharged.


(S.K. Kaushik)
Member (J)


(Anil Kumar)
Member (A)

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